

loaded to its full capacity and diversification of production is also under consideration. No comparison of results with those achieved in the private-sector is feasible as there is no comparable unit in the private sector for the manufacture of specialised mining and other allied equipment with the same problems like heavy capitalisation etc. which are faced by the Mining and Allied Machinery Corporation.

#### Distribution of Scooters

6434. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Consumer Council of India has appealed to the Central Government to curb malpractices in the sale of scooters and to streamline the distribution of scooters and ensure that persons who have registered their names over a long period of time should get their due turn instead of being overlooked ;

(b) if so, whether it is also a fact that more than one lakh units of scooters are now lying stocked and their distribution has been held up.

(c) if so, the steps proposed to be taken with regard to (a) above and to streamline the procedure for allotment ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED : (a) A communication has been received from the Consumer Council of India suggesting the setting up of an effective machinery to streamline the distribution of scooters in the country.

(b) No, Sir,

(c) The suggestion of the Consumer Council of India has been considered and in order to secure distribution of scooters through the various dealers in the country on more equitable and uniform basis, the manufacturers have been instructed to distribute the scooters to their dealers on the following basis :—

(i) Out of the total number of scooters available for sale to the public from the production in any quarter, 80% should be allocated to the dealers in strict proportion to the number of orders pending with them as on 31. 12. 1968.

(ii) The remaining 20% may be allocated to the dealers at the discretion of the manufacturers to meet unexpected demands and to correct any imbalances that may arise from time to time in different areas on account of uneven rate of fresh bookings after 31. 12. 1968.

गत मध्यावधि चुनाव में जाली मत डाले जाना

6435. श्री गुणानन्द ठाकुर :

श्री ओंकार लाल बेरवा :

श्री हुकम चन्द कछवाय :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत मध्यावधि चुनावों में बड़े पैमाने पर जाली मत डाले गये थे :

(ख) क्या यह भी सच है कि अनेक वास्तविक मतदाताओं को अपना मत डालने से रोक दिया गया था ; और

(ग) यदि हां, तो भविष्य में इस प्रकार के कदाचार को रोकने के लिये क्या ठोस कार्यवाही करने का सरकार का विचार है ?

विधि मंत्रालय और समाज कल्याण विभाग में उपमंत्री श्री (मु. यूनूस सलीम) : (क) जी नहीं ।

(ख) ऐसे वास्तविक मतदाताओं की ठीक-ठीक संख्या का पता जो अपना मत डालने से निवारित किए गए थे, प्राप्त निविदत्त मतपत्रों की कुल संख्या के आधार पर ही लगाया जा सकता है । यह जानकारी अभी उपलब्ध नहीं है ।

(ग) निर्वाचन आयोग, इस निमित्त निर्वाचन विधि में सुधार करने के लिए, अनेक प्रस्थापनाओं पर सक्रिय रूप से विचार कर रहा है, जैसे उन क्षेत्रों में जहां हरिजन आदि रहते हैं अतिरिक्त

मतदान केन्द्र स्थापित करना, चल मतदान केन्द्र खोलना और जाली मतदान और प्रतिरूपण के विरुद्ध रक्षोपाय के रूप में विनिर्दिष्ट निर्वाचन क्षेत्रों में या विनिर्दिष्ट मतदान क्षेत्रों में के निर्वाचकों के लिए फोटो-सहित पहचान पत्रों का दिया जाना ।

#### Service Termination Orders on Railways

6436. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether rule 5 (2) of the Railway Servants Discipline and Appeal Rules and 1706 (R. I.) provide, without discrimination between temporary and permanent, that a Railway servant shall be deemed to have been placed under suspension by an order of the competent authority with effect from the date of his detention if he is detained in custody for a period exceeding forty-eight hours;

(b) whether many temporary employees arrested on the 18th and 19th September, 1968 and detained in custody for more than 48 hours have been removed from service against the provision of the above Rules and others were placed only under suspension; and

(c) whether Government would consider the desirability of withdrawing the termination orders under Rule 149-R-1 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes.

(b) Rules mentioned in part (a) of the Question deal only with the suspension of Railway servants and do not contain any provision regarding termination of services. Termination of services of temporary Railway servants, which is done in terms of the provisions of Rule 149-RI, cannot, therefore, be said to be against the provisions of the aforesaid Rules.

(c) Cases of temporary employees whose services were terminated for mere participation in the token strike have been reviewed. Orders issued by the Government so far do not contemplate any review of cases of employees who were guilty of other offences.

#### Lunch Hour for Railway Commercial Clerks

6437. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no provision for lunch-hour for Commercial Clerks during their 8 hours duty;

(b) if so, whether such a practice does affect the efficiency of Commercial Clerks; and

(c) if the reply to parts (a) and (b) above be in the affirmative, whether Government would consider the desirability of granting half-an-hour lunch to the Commercial Clerks ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) There is no provision in the Hours of Employment Regulations for allowing lunch-break to any Railway Servant.

(b) No.

(c) Does not arise.

#### सवाई माधोपुर से जयपुर तक छोटी (नैरोगेज रेलवे लाइन)

6438. श्री भीठा लाल मीना : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में सवाई माधोपुर से जयपुर तक छोटी लाइन को बड़ी लाइन में परिवर्तित करने तथा गंगापुर सिटी से घौलपुर तक एक नई रेल लाइन बिधाने की योजना विचार के लिये स्वीकृत कर ली गई है;

(ख) क्या इन लाइनों के लिये सर्वेक्षण कर लिया गया है;

(ग) यदि हां, तो उसका व्यौरा क्या है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं तथा यह सर्वेक्षण कब तक किया जायेगा ?